

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**TUESDAY, THE SEVENTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 192 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred against Order
Dated 25/06/2025 in WP No 17659 of 2025 on the file of the High Court.

Between:

1. Challa Narsimulu, S/o. Late Ramaiah, Aged about 75 years, Occ Agriculture and Retired Servant, CIS Force R/o. H.No.4-2-188, Gumasta Nagar, Tandur Town and Mandal, Vikarabad District.
2. Challa Srinivas, S/o. Late Ramaiah, Aged about 65 years, Occ Agriculture and Retired ASI, CIS Force R/o. 9-9-112/502, 9-9-16/B/1/502, FNO Vidgyoringo Apartment, Reddy Colony, Champapet, Saroornagar, Rangareddy District.

...APPELLANTS

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat Buildings, Hyderabad.
2. The District Collector, Vikarabad District, Vikarabad, Vikarabad District.
3. The Revenue Divisional Officer, Revenue Divisional Officer, Tandur Division, Tandur, Vikarabad District
4. The Tahsildar, Yalal Mandal, Vikarabad District.

...RESPONDENTS

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned order dated 25.06.2025 passed by the Hon'ble Single Judge in W.P.No.17659 of 2025, while directing the Respondents to dispose of the online applications made by the Writ Appellants No.1 and 2 vide

Application No.2300013662 dated 13.01.2023 and Application No.2300085858 dated 22.05.2023 respectively through Dharani online web portal for issuance of Pattadar Pass Books and Title Deeds in respect of the agricultural lands in Sy.No.45 admeasuring Ac.4-35 gts& Ac.4-35 gts and also in Sy.No.132 admeasuring Ac.3-15 gts& Ac.3- 15 gts respectively situated at Agganoor Village, Yalal Mandal, Vikarabad District in favour of the writ appellants in pursuance of Succession granted by the Respondent No.4 through proceedings No. B/872/2020 dated 05.08.2020, pending disposal of the writ appeal.

**Counsel for the Appellants: SRI GURURAJ JOSHI, REP.
SRI DILIP SINGH THAKUR**

**Counsel for the Respondents: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

The Court delivered the following: JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.192 of 2026

DATED: 17.02.2026

Between:

Challa Narsimulu & another

... Appellants

AND

The State of Telangana,
Rep. By its Principal Secretary,
Revenue Department, Secretariat Buildings,
Hyderabad & 3 others

... Respondents

JUDGMENT:

Heard Mr. Gururaj Joshi, learned counsel representing Mr. Dilip Singh Thakur, learned counsel appearing for the appellants/writ petitioners and Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue appearing for the respondents.

2. The writ petition seeking issuance of pattadar passbooks was dismissed on the ground of delay and laches since the proceedings impugned were dated 05.08.2020. On the basis of a Succession Certificate issued on 05.08.2020 in respect of Survey Nos.188, 45 and 132, situated at Aganoor Village, Yalal

Mandal, Vikarabad District, respondent No.4 granted pattadar passbooks in respect of Survey No.188 only. Writ petitioners' online applications made on 13.01.2023 seeking correction of entries in revenue records and issuance of amended pattadar passbooks for Survey Nos.45 and 132 were not acted upon. They repeated by another online application. Thereafter, they preferred the writ petition. The respondents contended that no succession was granted for Survey Nos.45 and 132. The writ petitioners should have raised their grievance diligently instead of approaching the writ Court for four years. Therefore, the writ petition was barred by delay and laches. The learned writ Court also opined that if the writ petitioners had grievance regarding non-grant of succession for the Survey Nos.45 and 132, they ought to have approached at the earliest point of time. Being aggrieved, the writ petitioners have preferred this appeal.

3. During course of submissions, learned Government Pleader for Revenue appearing for the respondents-State submits that writ petitioners can make an application for issuance of pattadar passbooks under the Telangana Bhu Bharati (Record of Rights in Land) Act, 2025 (hereinafter referred to as 'the new Act of 2025') as per Section 10 thereof.

4. Learned counsel for the writ petitioners submits that in the light of the statements made by learned Government Pleader for Revenue, the writ appeal may be disposed of with liberty to the writ petitioners to file application before

the competent authority for issuance of pattadar passbooks in terms of the new Act of 2025.

5. Having regard to the narrow issue involved herein, we are of the view that if the writ petitioners make an application for issuance of pattadar passbooks through proper mode before the competent authority under the new Act of 2025 in respect of Survey Nos.45 and 132, situated at Aganoor Village, Yalal Mandal, Vikarabad District, duly supported with all documents, the concerned authority would take a decision thereupon within a reasonable time, preferably 12 weeks from the date of receipt of a copy of this order.

6. The Writ Appeal is disposed of in the aforesaid manner. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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SD/- P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, Secretariat Buildings, Hyderabad, State of Telangana.
2. The District Collector, Vikarabad District, Vikarabad, Vikarabad District.
3. The Revenue Divisional Officer, Revenue Divisional Officer, Tandur Division, Tandur, Vikarabad District
4. The Tahsildar, Yalal Mandal, Vikarabad District.
5. One CC to SRI DILIP SINGH THAKUR, Advocate [OPUC]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad [OUT]
7. Two CD Copies

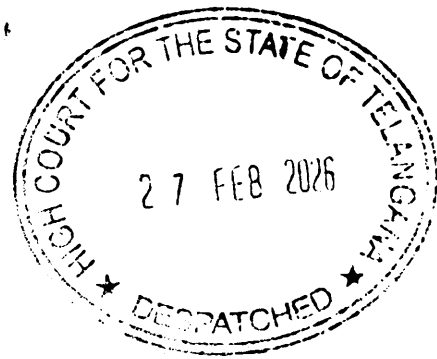
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HIGH COURT

DATED: 17/02/2026

JUDGMENT

WA.No.192 of 2026



**DISPOSING OF THE WRIT APPEAL,
WITHOUT COSTS**

(10) pma.
26/2/26.